

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
“AADHAR SECURITIES PRIVATE LIMITED”

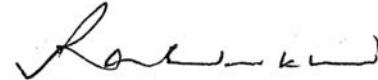
1.	Name of Corporate Person	Aadhar Securities Private Limited
2.	Date of Incorporation of Corporate Person	01.08.1994
3.	Authority under which Corporate Person is registered	Registrar of Companies, Delhi & Haryana
4.	Corporate Identity Number of Corporate Person	U74899DL1994PTC060602
5.	Address of the Registered Office of Corporate Person	32, First Floor, Community Centre, New Friends Colony, New Delhi – 110065, India.
6.	Liquidation commencement date of Corporate Person	26th August, 2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Rabindra Kumar Mintri. Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email Id: vlaadhar2024@gmail.com Telephone No: +91 98111 73846 IBBI Registration No.: IBBI/IPA-001/IP-P00707/2017-2018/11194
8.	Last date for submission of claims	25th September 2024

Notice is hereby given that the **Aadhar Securities Private Limited** has commenced voluntary liquidation on 26.08.2024.

The stakeholders of **Aadhar Securities Private Limited** are hereby called upon to submit a proof of their claims, on or before 25th September 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rabindra Kumar Mintri
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194
E-mail Id: mintri_ca@rediffmail.com
Ph. No.: 9811173846, 011-40042899
Address: JD-18-B, Near Ashiana Chowk Pitampura, N.D.-34

Rabindra Kumar Mintri
(Liquidator)

Date: 29.08.2024
Place: New Delhi

IBBI Reg. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194

SHIVKAMAL IMPEX LIMITED
 Regd. Office: Ground Floor, Block P-7, Green Park (Extn.) New Delhi-110016
 Tel: 011-2612964, e-mail: shiv_kamal@yahoo.com, info@shivkamalimpeex.com
 CIN: L52110DL1985PLC019893, Website: www.shivkamalimpeex.com

NOTICE OF 39th ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

Notice is hereby given that the 39th Annual General Meeting ("AGM") of the members of Shivkamal Impex Limited ("the Company") will be held on Monday, September 23, 2024 at 09.30 A.M. at the Registered Office of the Company at Ground Floor, Block P-7, Green Park (Extn.), New Delhi- 110016 to transact the business as set out in the Notice convening the AGM.

Notice of AGM along with the Annual Report 2023-24 has been sent to all the Members of the Company, whose name appeared on the Register of Members or the register of beneficial owners maintained by the depositories as on Friday, August 23, 2024, through electronic mode to the Members whose email IDs are registered with the Company or the Depository Participant(s) and physical copies to all other members in the permitted mode. The dispatch of Notice of 39th AGM and Annual Report has been completed on August 29, 2024. The same will also be available on the Company's website at www.shivkamalimpeex.com and NSDL e-voting website at www.evoting.nsdl.com.

Pursuant to the provisions of Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, September 17, 2024 to Monday, September 23, 2024 (both days inclusive) for the purpose of AGM.

In terms of Section 108 of the Companies Act, 2013 and Rules 20 of the Companies (Management and Administration) Rules 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, the Company is providing electronic voting facility for transacting the business as set out in the Notice of the AGM, through National Securities Depository Limited (NSDL), which will commence on Friday, September 20, 2024 at 09.00 A.M. and ends on Sunday, September 22, 2024 at 05.00 P.M. and remote e-voting shall not be allowed thereafter. Attention is also invited to Note to the 39th AGM Notice, giving instruction on how the business of the Meeting is to be transacted through electronic voting system. Any person, who acquires shares of the Company and become Member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. September 16, 2024 may obtain Login ID and password by sending a request at evoting@nsdl.co.in or to RTA at beeta@nsdl.co.in.

The ballot or polling paper shall be made available at the meeting and Members attending the meeting who have not already cast their vote by remote e-voting shall be able to exercise their right at the meeting. A member may participate in the general meeting even after the exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut off date i.e. September 16, 2024 only shall be entitled to avail the facility of remote e-voting as well as voting in the General Meeting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call 022 - 4886 7000 or send a request to Ms Pallavi Mhatre, Senior Manager, National Securities Depository Limited at the email id - evoting@nsdl.co.in.

For Shivkamal Impex Limited
 Sd/-
 Pooja Tyagi
 Company Secretary

Date: 29.08.2024
 Place: New Delhi

THE DELHI SAFE DEPOSIT COMPANY LIMITED
 (CIN: L74899DL1937PLC000478)
 Registered Office: 86, JANPATH, NEW DELHI-110001 (INDIA)
 Email: delseafe@dsdgroup.co.in, Website: www.dsdgroup.co.in
 Phone: 011-43580400, 23321902

FOR KIND ATTENTION OF THE SHAREHOLDERS

In compliance with applicable provisions of the Companies Act, 2013 ('Act') and rules made thereunder, Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular No. 09/2023 dated September 25, 2023, Circular No. 10/2022 dated December 28, 2022, Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and Circular No. 02/2022 dated May 05, 2022 (collectively referred as 'MCA Circulars') and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023, SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/4 dated January 5, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/162 dated May 13, 2022 ('SEBI Circulars') (MCA Circulars and SEBI Circulars collectively referred as 'Circulars'), the 86th AGM of shareholders of The Delhi Safe Deposit Company Limited will be held on Saturday, September 28, 2024 at 10:00 A.M through video Conference ("VC") Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM.

In compliance with the Circulars, AGM Notice alongwith the Annual Report for FY 2023-24 will be sent in due course only through electronic mode to those Members whose email IDs are registered with the Company/Registrar and Transfer Agent (RTA)/Depository Participant (DP). We hereby request all the shareholders to update their Email IDs for supply of Annual Reports, Notice of AGM and other communications from the Company.

Kindly note that no physical copy of Annual Report 2023-24 will be sent to the members either before or after the AGM.

Shareholders holding shares in **Dematerialized form** are requested to approach their respective Depository Participants for updating the Email address, Bank Mandates, and Mobile No. Shareholders holding share in **Physical Form**, are requested to register/update their (i)Email IDs and (ii)Bank mandate with the Registrar and Share Transfer Agent - Big Share Services Private Limited by furnishing their name, folio number, scanned copy of the share certificate (front and back), self-attested scanned copy of the PAN card and self-attested scanned copy of Aadhar Card.

Above details alongwith requisite documents can be sent to Big Share Services Pvt. Ltd.-RTA at email ID : bssdelhi.bd@bigshareonline.com

For The Delhi Safe Deposit Co. Ltd.
 Sd/-
 Vijay Kumar Gupta
 Managing Director/ CEO
 DIN 00243413

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC03148
 Contact Address: Building No. 7, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi-110057

DEMAND NOTICE
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules, already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrowers/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
HHFLAXHOU22000024057	Shekhar Son Of Ram Prasad, Sheetal Neem	Rs. 12,41,639/- as on 20-Aug-2024	21-Aug-2024 04-Aug-2024

Description of the Secured Assets/Immovable properties/ mortgaged properties: Flat No G-3 (Ilg), Back Left Side, Ground Floor, Without Roof Rights Consisting Of One Bedroom, One Drawing Room, One Kitchen And One Toilet /bathroom, Having Covered Area Measuring 37.16 Sq. Mtrs Constructed On Plot No B-17/8, Dlf Dilshad Extn- I/ Hadbast Village Brahmapur Urf Bhupura Pargana Loni, Tehsil And District Ghaziabad, Uttar Pradesh - 201005, Bounded By: North: Flat No. G-2, East: C Passage & Flat No. G-1, South: Plot No. A-105, West: Plot No. A-95

HHFNOIHOU2300032636	Mohd Mahtab, Najma Wife Of Yamin, Mohd Mahtab	Rs. 9,12,888/- as on 20-Aug-2024	21-Aug-2024 04-Aug-2024
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Description of the Secured Assets/Immovable properties/ mortgaged properties: A Residential Flat No. SF-3, On Second Floor, Rear L.h.s. With Roof Right Ltg, Built On Plot No. A-96, Kharsa No. 348, Admeasuring 302 Sq. Yds., i.e. 28.05 Sq. Mtrs, Situated At Rail Vihar Sehkari Avas Samiti Ltd., Village - Sadullabad, Pargana & Tehsil Loni, Dist. Ghaziabad, Uttar Pradesh Consisting Of One Bedroom, One Drawing Room, One Kitchen And One Toilet, Bathroom & Balcony; north: Road 30 Ft. Wide, East: Plot No. A-97, South: Plot No. A-105, West: Plot No. A-95

*with further interest, additional interest at the rate as more particularly set in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 30-Aug-2024
 Place: Delhi/NCR
 Sd/- Authorised Officer, For Hero Housing Finance Limited

PUBLIC NOTICE
 (Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MRS NEETU BANSAL PERSONAL GUARANTOR OF M/S. MAXX METAL PRIVATE LIMITED (CIN: U28910DL2004PTC129729)

RELEVANT PARTICULARS

1. Name of Debtor/Personal Guarantor	Mrs. Neetu Bansal (PAN No: AAPPB9064Q)
2. Address of the Debtor/Personal Guarantor	House No. 1276, Sector 15, Escort Nagar, Faridabad, (Haryana)
3. Details of order admitting the application	IA-3276/2024 in IB-154 (ND)/2024 order dated 21.08.2024
4. Particulars of the Resolution Professional with whom claims are to be registered	Mr. Sanjay Agrawal Regn No. - IBSBI/PA-001/1P-P00494/2017-18/10882 AFA Valid Upto : 12.12.2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Plot No 39, Pocket -1, Jasola, New Delhi-110025 E-Mail: skag001@gmail.com Mobile No.: 9810376790, 9811076790
6. Address and e-mail to be used for correspondence with the Resolution Professional	Plot No 39, Pocket -1, Jasola, New Delhi-110025 Email: ip.pg.maxxmetals@gmail.com
7. Last date for submission of claims	19.09.2024
8. Relevant Forms in which claim to be filed available at :	"FORM B" Web link: www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court-II, has ordered the commencement of a Personal Insolvency Resolution Process against **Mrs. Neetu Bansal, Personal Guarantor of M/s. Maxx Metals Private Limited on 21.08.2024.**

The creditors of **Mrs. Neetu Bansal Personal Guarantors of M/s. Maxx Metals Private Limited** are hereby called upon to submit their claims with proof on or before **19.09.2024** to the Resolution Professional at the address mentioned against entry No. 6.

The creditors shall submit their claims with proof by electronic means or by post.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Sanjay Agrawal
 Resolution Professional
 In the matter of Mrs. Neetu Bansal (Personal Guarantor)
 Regn. No.: IBSBI/PA-001/1P-P00494/2017-18/10882

KOTAK MAHINDRA BANK LIMITED **POSSESSION NOTICE**
 Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
 Branch Office: Speed Building - 3, Shahajani Road, Hazratganj, Lucknow, U.P. - 226001.

Whereas, The Undersigned Being The Authorized Officer Of Kotak Mahindra Bank Ltd., Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (54 of 2002) And In Exercise Of Powers Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower(S) Co Borrower(S) Having Failed To Repay The Amount, Notice Is Hereby Given To The Borrowers/Co Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property Described Hereunder In Exercise Of Powers Conferred On Him Under Section 13(4) Of The Said Act R/W Rule 8 Of The Said Rules On The Dates Mentioned Along-With. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of Kotak Mahindra Bank Ltd. For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention Is Invited To Provisions Of Sub Section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Assets.

Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under. Date Of Possession Is Given Herein Below:

Name And Address Of The Borrower/Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Date Of Possession	2. Type Of Possession	3. Demand Notice Date	4. Amount Due
Mr. Zaher Abbas S/o Mr. Nasir Abbas M/S Revolutions Sound & D.J Through Its Proprietor At: Mozaam Nagar, Gulab Nagar, Sadatganj Chowk, Lucknow, Uttar Pradesh- 226003	All that piece and parcel of house built over Part of Plot No.23, admeasuring 680 Sq.Ft. I.E. 631.174 Sq.Mtrs. only being portion of Kharsa No. 734, 737, 730, 740, 741, 743, situated at Barasua Husain Bad, Ward- Kanhaiyaji Madhavpur, Lucknow, Bounded As East: Part Of Plot No.23; West: House No.23a; North: 15 Ft. Wide Road; South: House No.15	1. 28.08.2024	2. Physical Possession	2. 13.09.2023	4. Rs. 30,87,858/- (Rupees Thirty Lakh Eighty Seven Thousand Eight Hundred And Fifty Eight Only) due and payable as of 27.08.2024 with applicable interest from 28.08.2024 until payment in full.
& Both Also At: House Built Over Plot No.23, Barasua Husain Bad, Ward Kanhaiyaji Madhavpur, Lucknow, Uttar Pradesh- 226003					
Loan Account Number: 610607510549084					
Loan Amount: Rs. 18,13,230/- (Rupees Eighteen Lakh Thirteen Thousand Two Hundred Thirty Only).					

For any query please Contact Mr. Somesh Sundriyal (Mobile No +919910563402) & Mr. Shreshth Shukla (Mobile No. +919307071107)
 Place: Lucknow Date: 30.08.2024
 For Kotak Mahindra Bank Ltd.

HDFC BANK
 Branch : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110 067
 Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagee(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)	Outstanding Dues	Date of Demand Notice	Date of Physical Possession	Description of Immovable Property / Secured Asset
1.	MR NITIN SHEKHAR PANDEY & MRS TANU PANDEY	Rs.12,30,073/- (Rupees Twelve Lakh Thirty Thousand and Seventy Three Only) Due as on 31-AUG-2022*	22-SEP-2023	29-AUG-2024 (PHYSICAL POSSESSION)	FLAT NO F3, U/G, FIRST FLOOR, BACK SIDE SITUATED AT PLOT NO C-1 / 63, DLF DILSHAD EXTENSION-2, GRAM BRAHAMPUR, PARGANA LONI, GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken Physical Possession of Immovable Property / Secured Asset exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

For HDFC Bank Ltd.
 Sd/-
 Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

TATA CAPITAL LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Financial Services Ltd. (TCFSL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at New Delhi ("Branch") have merged with Tata Capital Limited ("TCL") w.e.f. 01.01.2024. Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice - 15-06-2024 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Symbolic Possession
TCFL A0396 00001 07564 86	1. M/S S.K. RUBBER, Through Its Proprietor, MCF NUMBER 152, SECTOR 23, FARIDABAD, HARYANA- 121005 2. SUNDER KUMAR alias SUNDERHOUSE NUMBER 152, SANJAY COLONY, WARD NUMBER 4, FARIDABAD, SECTOR 22, FARIDABAD, HARYANA- 121005 3. SUNITA DEVI HOUSE NUMBER 152, SANJAY COLONY, WARD NUMBER 4, FARIDABAD, SECTOR 22, FARIDABAD, HARYANA- 121005 4. VISHAL BHAMLA, HOUSE NUMBER 152, SANJAY COLONY, WARD NUMBER 4, FARIDABAD, SECTOR 22, FARIDABAD, HARYANA- 121005	Rs. 32,61,047/- & 15,06,2024	28.08.2024

Description of Secured Assets/Immovable Properties: SCHEDULE - A MCF NUMBER 152, ARAZI KHARSA NUMBER 64/13, (KHATA NUMBER 1119/1365, MUNICIPAL NUMBER 64, KILA NUMBER 13/19 (0-41), PLOT NUMBER 44A, RAKBA 64 SQUARE YARDS, MAUZA SANAN, FARIDABAD, HARYANA, MORE PARTICULARLY DESCRIBED IN RELEASE DEED DATED 12.01.2017, EXECUTED IN FAVOR OF SUNDER.

Date: 30.08.2024
 Place: Faridabad (Delhi NCR)
 Authorised Officer
 Tata Capital Limited

DMI CAPITAL PRIVATE LIMITED
 Registered Office: Express Building, 3rd Floor, 9-10, Bahadur Shah Zafar Marg, New Delhi-110002. T: +91 11 41204444 F: +91 11 43851281
 compliance@dmicapital.in U67120DL2013PTC252176

PUBLIC NOTICE FOR SURRENDER OF LICENSE AS A MERCHANT BANKER

Notice is hereby given that DMI Capital Private Limited ("Company"), a Private Limited Company incorporated under the provisions of Companies Act, 1956 and validly existing under the provisions of Companies Act, 2013 bearing Corporate Identification Number ("CIN") U67120DL2013PTC252176 and having its registered office at Express Building, 3rd Floor, 9-10 Bahadur Shah Zafar Marg, New Delhi 110002 and having SEBI Merchant Banker Registration No. INM000012193 dated January 21, 2015 is in the process of submitting application to Securities and Exchange Board of India for surrender of its abovementioned license / registration as a 'Merchant Banker' with Securities and Exchange Board of India (SEBI) pursuant to SEBI (Merchant Bankers) Regulations, 1992 and related circulars thereto.

It may be noted that the Board of Directors of the Company has already approved surrender of its license as a Merchant Banker.

Any dealings with the Company in the capacity of a Merchant Banker by the public at large will cease to have effect with immediate effect.

All the stakeholders and the general public are requested to take note of this information and submit concerns, if any at the below mentioned contact details within 30 days of this notice:

Attention: E-mail: compliance@dmicapital.in
 Subject: Surrender of License as a Merchant Banker
 Date: 29-08-2024
 Place: New Delhi

Mr. Yuvraj Chanakya Singh
 Director

SILGO RETAIL LIMITED
 Regd. Office: B-11, Mahalaxmi Nagar, J.L.N. Marg, Jaipur-302 017, Tel. No.: 0141-4919655
 E-mail: cs@silgo.in | Website: www.silgo.in | CIN : L36911RJ2016PLC049036

NOTICE

Notice is hereby given that the Nineth (9th) Annual General Meeting, ("AGM") of the Company will be held on Saturday, 28 September, 2024 at 01:00 P.M. through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circulars dated 08th April 2020, 13th April 2020, 05th May 2020 and 13th January 2021, 14th December, 2021 and May 05th, 2022, December 28, 2022 and September 25, 2023 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") Further Securities Exchange Board of India vide its circular dated May 13, 2022 followed by the SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 05th January 2023 and October 07, 2023 issued by the Securities and Exchange Board of India permitting listed entities to holding of AGM through VC/OAVM and to send their Annual reports in electronic mode ("SEBI Circular").

The Notice of the 9th AGM and Annual Report for the FY 2023-24 will be sent only by e-mail to all the members whose e-mail IDs are registered with the Company/Depository Participant(s). The above documents are also available on the Company's website i.e. www.silgo.in and the website of the NSE Limited www.nseindia.com.

Those Shareholders whose email IDs are not registered with their Depositories are requested to get their email addresses registered for the purpose of getting credentials for remote e-voting along with the Notice of 9th AGM and integrated Annual Report 2023-24 electronically by providing the same to the RTA on or before 5:00 P.M. (IST) on Saturday August 31, 2024.

Members can join the Meeting through VC/OAVM means only. The instruction for joining the 9th AGM and the manner of participation in the remote e-voting or casting vote through the e-voting system during the 9th AGM are provided in the Notice of 9th AGM.

Process for those Shareholders whose E-mail Addresses are not registered with the Depositories for obtaining Login Credentials for E-Voting for the Resolutions Proposed in this Notice:-

- For Physical shareholders- please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to Company's mail id cs@silgo.in in RTA email id info@bighshareonline.com.
- For Demat shareholders- please provide Demat account details (CDSL-16-digit beneficiary ID or NSDL-16-digit DPID + CLUD), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to Company mail id cs@silgo.in & RTA email id info@bighshareonline.com.

In case of any queries, members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact at 022-23058738 and 022-23058542/43.

For Silgo Retail Limited
 Sd/-
 Tripti Sharma
 Company Secretary
 M. No. A52232

Place: Jaipur
 Date: 29.08.2024

Form No. INC-26
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
 In the matter of **TOUCH STONE SOFTWARE PRIVATE LIMITED** (CIN: U72200DL2006PTC14909) having its Registered Office at **B-18, GALI NO. 10 JAGATPURI EXTN, NORTH EAST, DELHI, INDIA, 110093**

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 23rd August, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

B-18, GALI NO. 10 JAGATPURI EXTN, NORTH EAST, DELHI, INDIA, 110093

For & on behalf of
TOUCH STONE SOFTWARE PRIVATE LIMITED
 Sd/-
MANOJ TOMAR
 (DIRECTOR)
 Date: 29.08.2024
 Place: Delhi
 DIN : 06751961

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

B-18, GALI NO. 10 JAGATPURI EXTN, NORTH EAST, DELHI, INDIA, 110093

For & on behalf of
E-WAY FURNITURE SYSTEMS PRIVATE LIMITED
 Sd/-
MANOJ TOMAR
 (DIRECTOR)
 Date: 29.08.2024
 Place: Delhi
 DIN : 06751961

Form No. INC-26
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
 In the matter of **E-WAY FURNITURE SYSTEMS PRIVATE LIMITED** (CIN: U63999DL2018PTC338056) having its Registered Office at **B-18, GALI NO. 10 JAGATPURI EXTN, NORTH EAST, DELHI, INDIA, 110093**

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 22nd August, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex

